

PUNJAB VIDHAN SABHA
Bill No. 22-PLA-2018
THE PUNJAB AGRICULTURAL PRODUCE MARKETS (AMENDMENT)
BILL, 2018

A
BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2018.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Substitution of section 25-A of Punjab Act 23 of 1961.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), for section 25-A, the following section shall be substituted, namely :—

“25-A. (1) The State Government, may by notification levy Agricultural Produce Price Stabilization Fee on the commission paid to a licensed commission agent on sale, purchase or both, of Agricultural produce in the market yards declared under sections 7 to 7-F of this Act, at such rate, as may be notified by the Government from time to time.

(2) All receipts under sub-section (1) shall be credited into a fund to be called the Price Stabilization Fund and the account of said Fund shall be maintained separately, which shall not be utilized for the purpose other than it is made for.”

Amendment in section 26 of Punjab Act 23 of 1961.

3. In the principal Act, in section 26, at the end of clause (xxi), for the sign “.”, the sign and word “; and” shall be substituted and thereafter, the following clause shall be added, namely :—

“(xxii) contribution for Price Stabilization Fund.”

Amendment in section 28 of Punjab Act 23 of 1961.

4. In the principal Act, in section 28,—

(i) the word “and” occurring at the end of clause (xx) shall be omitted ; and

(ii) at the end of clause (xxi), for the sign “.”, the sign and word “; and” shall be substituted and thereafter, the following clause shall be added, namely :—

“(xxii) contribution for Price Stabilization Fund.”

STATEMENT OF OBJECTS AND REASONS

Government aims to establish a Price Stabilization Fund to save the farmers from the market vagaries and ensure deficiency price support to them in case they are unable to realize fair and remunerative prices for their crops. For mobilizing adequate resources for the Fund, apart from other things, it is proposed to levy a fee on the commission earned on agriculture produce by the licensees under the Punjab Agricultural Produce Markets Act, 1961. For this, appropriate statutory provisions need to be made in this Act. The Punjab Agricultural Produce Markets (Amendment) Bill, 2018 aims to achieve these objectives.

AMARINDER SINGH,
Chief Minister, Punjab.

CHANDIGARH :
The 26th August, 2018.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 26th August, 2018 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).